

Report

In the matter of OA no. 180 of 2021 (Mukul Kumar Vs State of Uttar Pradesh and Ors.) in compliance of Hon'ble NGT order dated 27.07.2021

1.0 Background:

In pursuance of Hon'ble NGT order dated 27.07.21 in the matter of OA no. 180 of 2021 (Mukul Kumar Vs State of Uttar Pradesh and Ors.) where in Hon'ble Tribunal directed that

- Four members joint committee comprising CPCB, SPCB, District Magistrate, Bareilly and the Nodal officer, Biomedical waste Department of Medical and Health, Kaiserbagh, Lucknow, UP, may ascertain the status of compliance of BMW rules 2016, order of the tribunal 2021 in OA No 72/2020 and order dated 19.03.2021 in OA No 110/2020 and CPCB guideline on the subject.
- The committee may also look into the GPS data of vehicle used by the Facility.
- The joint committee may furnish report within two months.
- The state PCB will be the Nodal agency for coordination and compliance.

In compliance of the above the joint Committee inspected the Facility M/s SP Green Light Environment Waste Management LLP is located at village- Saalpur Navadiya, District- Shahjahanpur, Uttar Pradesh, during September 7-8, 2021. During said period a 300 Bedded covid hospital, Rampur Garden, Bareilly, Uttar Pradesh was also visited for verification of fact highlighted by media during pandemic period (May 2021). Composition of the joint committee is as under:

1. Sh. Mahendra Kumar Singh, ADM (City), Bareilly (Representative of DM Bareilly).
2. Sh. Prabhakar Tripathi SDM, Shahjahanpur (Representative of DM Shahjahanpur)
3. Dr. D.K. Soni, Scientist 'E' Regional Directorate CPCB Lucknow
4. Dr. Harpal Singh Additional CMO, Bareilly
5. Sh. Rohit Singh, RO UPPCB, Bareilly / Sh. Vimal Kumar Rajput ASO, Regional office UPPCB

M/s SP Green Light Environment Waste Management LLP herein after referred as the "the Facility" located at village- Saalpur Navadiya, District- Shahjahanpur, Uttar Pradesh, is a Common Bio-medical Waste Treatment Facility (CBWTF) and engaged in collection, transportation, treatment and disposal of bio-medical waste.

The Facility was inspected to verify the status of pollution control measures and overall compliance of environmental norms. During the inspection, the Facility was found in operation & the team has physically verified different measures taken by the Facility to comply with the prescribed norm and guidelines. Salient observations are appended as under:



2.0 Salient Observations

Part A – General Information

S.No.	Details	Particulars
1.	Name of CBWTF with contact details	M/s SP Green Light Environment Waste Management LLP Sh Amit Yadav, Director – 9719293078
2.	Month / year of establishment	Dec 2017
3.	CBWTF Operation Incharge	Sh Amit Yadav, Director and Sh Sachin Agarwal, Director
4.	Contact Details	9719293078 / 8171608844
5.	Consent under Water (Prevention and Control of Pollution) Act, 1974	Yes, Valid up to 31/12/2021 Copy enclosed Annexure-I
6.	Consent under Air (Prevention and Control of Pollution) Act, 1981	Yes, Valid up to 31/12/2021 Copy enclosed Annexure-II
7.	Environmental Clearance (EC)	Yes, obtained, copy enclosed Annexure-III
8.	Authorization Status	Yes, Valid up to 31/12/2021 Copy enclosed Annexure-IV
9.	Area or plot size of CBWTF (in Sq. ft.)	43,560 Sq. feet
10.	Name of Districts/Cities / places being covered	Bareilly, Shahjahanpur, Badaun, Pilibhit and Rampur
11.	Cost charged to the healthcare facilities	Rs. 50/- per Bed per Month (Prevailing)
12.	Separate space for treatment equipment room	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
13.	Separate space for treated and untreated waste	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No

Part B- Operational Information

S.No.	Details	Particulars
1.	Total number of healthcare facilities and beds covered (as on date of visit)	Total no. of HCFs : 876 Bedded HCFs : 557 Non-bedded HCFs : 325 No. of Beds : 8200 No. of beds up to 75 KM radius : 5200 No. of beds more than 75 KM radius : 3000
2.	Total Bio-medical Waste Treatment Capacity of CBWTF	Incineration (in kg/day) : 150 Kg/hr Autoclave (in kg/day) : 50 Kg/batch (1 batch = 60-75 minute)) Any other treatment and disposal: Shredder-50 Kg/hr ETP Capacity: 4KLD ETP components

		Equalization tank- Settling tank- Dosing tank- Tube settler- ACF & MGF
3.	Daily operation schedule (timings)	: Collection : 8:00 AM to 06:00 PM Treatment through incinerator (in hrs): 7 to 8 hrs depending on waste quantity. Treatment through autoclave (in hrs.): 4 to 5 batch depending on waste quantity.
4.	Average quantity of bio-medical waste Collected As per records (if required, one month data may be checked)	Non-COVID waste: 800 to 1200 Kg Covid waste not found in the month of August 2021.
	Yellow	: 900-1100 kg/Day
	Red	: 200-300 kg/Day
	white	: 5-10 kg/Day
	Blue	: 20-100 kg/Day
5.	Information related to Incinerator	Upgraded to 2 second residence time <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No As per detail provided by the Facility Temperature in Primary Chamber: 800 to 850 Temperature in Secondary Chamber: 1050 to 1100°C OCEMS installed: <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No OCEMS connected with CPCB/SPCB server: <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
6.	Type of APCDs attached with incinerator	Unit operations [pl. tick all applicable boxes] <input checked="" type="checkbox"/> High-rate Venturi scrubber; <input type="checkbox"/> spray scrubber; <input checked="" type="checkbox"/> packed bed tower; <input type="checkbox"/> flue gas cooling system; <input checked="" type="checkbox"/> Mist eliminator <input checked="" type="checkbox"/> Activated Carbon Filter (between ID fan stack) If any other units please specify: Droplet Separator
7.	Information related to red category waste	Operational parameters for Autoclave: Temperature: 121 °C Pressure: 15 psi Time: 60-75 minutes per batch
8.	Information related to white category Waste	: Sharp Pit provided : <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No Is it as per CPCB guideline : <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No Records maintained : <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No Total quantity of waste sharps stored (in Kg): 1690 Kg approx.
9.	Information related to blue category Waste	Mode of treatment: <input type="checkbox"/> Autoclaving <input checked="" type="checkbox"/> By Chemical Disinfection After Sterilization, Facility for rinsing and washing of glass containers <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No Detergent waste: <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No Residual chemicals collected: <input type="checkbox"/> Yes <input type="checkbox"/> No <input checked="" type="checkbox"/> NA
10.	Wastewater management	ETP designed capacity: 4 KLD Quantum of wastewater treated: 3 KLD Final mode of disposal of treated water: Plantation and Vehicle Washing Recycle in Facility: <input checked="" type="checkbox"/> Yes

11.	Frequency of incinerator / autoclave / microwave / hydroclave / ETP discharge effluent testing and name of the laboratory (specify approved or not).	: -Stack report -Effluent Analysis report/Quarterly done -Name of laboratory- M/s Advanced Environmental Testing and Research Lab P. Ltd, Sonapat, Haryana <p style="text-align: right;">Annexure-V</p>																														
12.	Monitoring Results																															
	Incinerator stacks emission (parameters stipulated in the Rules, temperature attainment in the chambers, residence time in the secondary chamber etc.)	<table border="1" data-bbox="603 573 1369 869"> <thead> <tr> <th>Parameter</th> <th>PM</th> <th>Total Dioxin & furans</th> <th>HCl</th> <th>NOx</th> <th>Hg and its compound</th> <th>C.E.</th> </tr> </thead> <tbody> <tr> <td>Monitored value</td> <td>48.8</td> <td>NM</td> <td>NM</td> <td>18</td> <td>NM</td> <td></td> </tr> <tr> <td>Emission Standards</td> <td>50</td> <td>0.1ngTEQ/Nm³(at 11% O₂)</td> <td>50</td> <td>400</td> <td>0.05</td> <td>99.00%</td> </tr> </tbody> </table> <p><i>All values are in mg/Nm³, except CE. NM- Not monitored due to lack of Facility</i></p> <p style="text-align: right;">Annexure VI</p>	Parameter	PM	Total Dioxin & furans	HCl	NOx	Hg and its compound	C.E.	Monitored value	48.8	NM	NM	18	NM		Emission Standards	50	0.1ngTEQ/Nm ³ (at 11% O ₂)	50	400	0.05	99.00%									
Parameter	PM	Total Dioxin & furans	HCl	NOx	Hg and its compound	C.E.																										
Monitored value	48.8	NM	NM	18	NM																											
Emission Standards	50	0.1ngTEQ/Nm ³ (at 11% O ₂)	50	400	0.05	99.00%																										
13.	Incineration ash characteristics	: Is it hazardous waste as per HWM Rules: Transboundary? <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No																														
14.	ETP outlet characteristics	<table border="1" data-bbox="603 1205 1369 1612"> <thead> <tr> <th>Parameters / Sample location</th> <th>pH</th> <th>TSS</th> <th>COD</th> <th>BOD</th> <th>O&G</th> </tr> </thead> <tbody> <tr> <td>ETP inlet</td> <td>6.79</td> <td>40</td> <td>233</td> <td>97.1</td> <td>55.7</td> </tr> <tr> <td>ETP outlet</td> <td>7.61</td> <td>13.1</td> <td>83.3</td> <td>26.6</td> <td>5.70</td> </tr> <tr> <td>Analysis Result</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>Standards for Liquid Waste</td> <td>6.5-9.0</td> <td>100</td> <td>250</td> <td>30</td> <td>10</td> </tr> </tbody> </table> <p><i>All values are in mg/l except pH</i></p> <p style="text-align: right;">Annexure VII</p>	Parameters / Sample location	pH	TSS	COD	BOD	O&G	ETP inlet	6.79	40	233	97.1	55.7	ETP outlet	7.61	13.1	83.3	26.6	5.70	Analysis Result						Standards for Liquid Waste	6.5-9.0	100	250	30	10
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15.	No. of Vehicles used for collection of waste from member HCFs	: Number of vehicles used for non-COVID waste collection:10 Number of vehicles used for COVID-19 waste collection: 01																														
16.	Whether Bar code system is adopted or not?	<input type="checkbox"/> Yes <input type="checkbox"/> No <input checked="" type="checkbox"/> Partially adopted																														

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Part C – COVID-19 waste related Information

1	Member HCFs for COVID-19 generation	:	04 no
2	Quantity of COVID waste collection per day and COVID waste treatment per day.		Average last month (June 2021) – 800 kg/day
3	Whether COVID waste collected is treated on same day?		<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
4	Whether COVID and non-COVID waste has been stored separately?		<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
5	Member HCFs registered in COVID19BWM App.	:	Yes
6	Whether CBWTF have registered on COVID19BWM App developed by CPCB and register all the vehicles dedicated for COVID waste generation?		<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
7	Whether sanitization of vehicles dedicated for COVID waste collection has been done daily?		<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No 0.5 % Hypo used for vehicle washing
8	Is PPEs used by workers involved in handling and collection of biomedical waste is adequate?		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No

3.0 Salient Finding

Part A: Format for Operational Compliance Verification

S. No	Operational Activity	Requirement	Status - Tick <input checked="" type="checkbox"/> or X	Remarks/ Action Taken
1	BMW Collection			
	a.	Waste generated is collected and disposed within 48 hours.	<input checked="" type="checkbox"/>	

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S. No	Operational Activity	Requirement	Status - Tick ✓ or X	Remarks/ Action Taken
	b.	Separate compartments for color coded wastes	✓	
2	Use of PPEs	Waste collectors are required to wear adequate PPEs –including three-layer masks, splash proof aprons/gowns, gloves, gum boots and safety goggles. Does workers wear adequate PPEs?	✓	Some of the workers were not using adequate PPE to handle the BMW.
3	Transportation			
	a.	Weather dedicated Vehicle used for collection of COVID19 waste?	✓	
	b.	Registration of vehicles with SPCBs	✓	
	c.	Use of separate dedicated vehicle for COVID19 waste	✓	
4.	Tracking of BMW			
	a.	Installation of GPS based devices in vehicles	✓	
	b.	GPS based tracking access to SPCBs/PCCs to monitor location or route of vehicles	✓	
	c.	Use of COVID19 Tracking App at collection point	✓	
5.	Handling at CBWTFs			

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S. No	Operational Activity	Requirement	Status - Tick ✓ or X	Remarks/ Action Taken
	a.	Separate spaces provided for reception of color-coded wastes	X	No separate space for reception of waste
	b.	Space adequate for reception of waste	✓	
	c.	Space adequate for storage of treated waste	✓	
6.	Compliance to Standards			
	a.	Compliance to emission Standards - sample collected by SPCB or its agency	✓	
	b.	Compliance to emission Standards - as per NABL/ EPA accredited laboratory	✓	
	c.	Compliance to emission Standards - sample collected by SPCB or its agency	✓	
	d.	Compliance to emission Standards - as per NABL/ EPA accredited laboratory	✓	
	e.	Compliance to Temperature standards	✓	
	f.	Compliance to disinfection standards (Autoclave / Microwave)	✓	

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Part B: Format to Assess Adequacy of Infrastructure

S.No.	Infrastructure	Requirement	Status - Tick √ or X	Remarks/ Action Taken
1	Vehicles	a. Whether the unit has adequate fleet to lift BMW daily from bedded HCFs	√	
		b. Dedicated Vehicle provided for COVID19 waste	√	
2	Area available for CBWTF operations	a. Area of operations is more than 0.5 acres?	√	
3	Upgradation of Combustion Chamber	a. Secondary Combustion Chamber upgraded to 2 sec Retention Time...?	√	Based on the data provided by the Facility.
4.	APCDs upgradation	Whether APCDs upgraded to meet revised standards for PM?	√	
		Control systems for Dioxins and Furans installed?		CPCB team has not monitored these pollutants during visit, therefore it is difficult to assess the efficiency of APCD w.r.t. Dioxin and Furan. The CBWTFs requires to get these parameters monitored from approved laboratory.
5.	Waste Reception	a. Separate spaces provided for receipt of untreated colour coded BMW	X	
		b. Containers used to receive BMW prior to charging into incinerator	√	
6.	Facilities for treated Waste Handling	a. Covered sheds provided for (i) all treatment/disposal equipment, (ii) handling treated/un-treated wastes, (iii) Ash storage, etc.	√ √ √	

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Part C: Format to verify data submission by CBWTFs

S.No	Records	Requirement	Status - Tick ✓ or X	Remarks/ Action Taken
1	Daily COVID19 data upload			
		Usage of COVID19 BWM Tracking App to report COVID19 waste collection and disposal	✓	
2	Barcode based Tracking data			
		Implemented Barcode Labelling and tracking System as per BMW Rules, 2016 – Provided Login and data access to SPOCBs/PCCs	✓	
3	Logbook on maintenance			
		Logbook maintained and shown to SPCBs/PCCs, as when asked for.	✓	
4	Web-site information			
		Displays details of authorization, treatment, annual report etc. on web-site	X	
5	Annual Report Submission			
		Whether submitted for previous year?	✓	
6	Reporting of incidents			
		Incidental reporting of fires, accidents during handling, spillages,	✓	

4.0 Observations:

1. During visit Facility was found operational.
2. Board indicating address and symbol for bio hazard was found on main entry gate.
3. The Facility has infrastructure to collect BMW from HCFs, hospital, Pathology labs located at Bareilly, Shahjahanpur, Rampur, Badaun and Pilibhit.

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4. As reported, Facility has Ten (10) vehicles for collection of BMW. The CBWTF has installed GPS and partially adopted the bar coding for handling of Bio medical waste.
5. Additionally, one dedicated vehicle deployed for collection of COVID waste since the epidemic started and being disposed as per the CPCB guideline.
6. All vehicles engaged in BMW collection and transportation equipped with GPS. Summary (April –August, 2021) of tracker app used to manage the vehicles movement is annexed as **annexure VIII**.
7. The waste collected from different HCFs was not appropriately segregated as per the category of waste which indicates the poor coordination between the collector and generator of the BMW.
8. No record could be produced by the CBWTF for prophylactic immunization to the staff against the Hepatitis B and Tetnus.
9. The CBWTF has not provided record for providing training to all of his worker involved in handling of BMW. at the time of inspection.
10. The worker engaged in the handling of BMW not fully equipped with occupational safety gears as well as adequate personal protective equipment.
11. The fire extinguisher installed in the Facility was found in order.
12. The website of the CBWTF is not fully develop as per the BMW, Rule 2016.
13. The Facility has incinerators capacity of 150 Kg/hr and autoclave capacity of 50 Kg/batch (1 batch = 60-75 minute). Capacity of shredder is 50 kg/ hour. Operating hour for shredder is 1-1.5 hours.
14. The Facility has PLC based operating incineration system, which is equipped with, venturi scrubber, packed bed scrubber, mist eliminator, droplet separator, activated carbon filter and ID fan flue gas cooling system as Air Pollution Control System (APCS) and emission from incinerator is emitted through stack of height approx. 30 m.
15. As per the source emission monitoring report, carried out during inspection, the Particulate Matter (PM) concentration i.e. 48.8 mg/Nm³ which conform to notified standard (Standard of PM is 50 mg/Nm³).
16. The CBWTF has made provision for measurement of pressure in primary chamber in terms of water column pressure (by means of U- tube manometer or digital display provision connected to PLC) to ensure the negative draft of water column to avoid leakage of gaseous emissions and safety as well but it was out of order.
17. The Facility is using diesel as fuel in incineration. Log book for the same was made available.
18. During visit it was found that the temperature in the primary and secondary chamber was conforming to notified standards.
19. As per the document provided by CBWTF and certificate of M/s S.K. India Therm, Sonapat, Haryana, secondary chambers of incinerator is achieving 2 second residence time. (**Annexure IX**)
20. The incinerator was having the automatic emergency vent.
21. The Facility has Effluent Treatment Plant (ETP) for treatment of wastewater generated from Facility. ETP comprises Equalization tank- Dosing tank- Settling tank- Tube Settler-Activated

Carbon Filter. During inspection, ETP was operational. As informed, treated effluent is being recycled in the horticulture. As per analysis report of ETP prepared by CPCB all the parameters monitored were found complying with the notified standard.

22. Ash from incinerator and sludge from ETP is being sent to TSDF i.e. M/s Bharat Oil & Waste Management Ltd, Kanpur Dehat site for which log book was found in order.
23. The Facility has 01 no DG set with capacity 62.5 KVA. DG set attached with appropriate height of stack and is equipped with acoustic enclosure
24. The CBWTF has 02 no of bore well and equipped with Electromagnetic flow meter and having valid NOCs from CGWA up to 24.10.2021.
25. Team has also visited the 300 bedded Government COVID 19 Hospital operating at Bareilly on Sept 8th, 2021 along with other members. The matter related to the Hon'ble NGT order dated 27.07.2021 in which poor management of Biomedical Waste Management mentioned, has been discussed with the In charge Officer of the Hospital . He appraised the fact in light of said order and facilitated us to visit the hospital and explained the existing infrastructure for management of COVID 19 BMW. The statement given by him is annexed as **annexure – X**.
26. The hospital is well equipped with the desired infrastructure as per the BMW 2016 Rule. During visit no COVID 19 patient seen in the hospital (Photo 17-19). It was informed by them the entire the BMW received is being regularly managed by the Facility.
27. Compliance status of BMW Rules, 2016 in HCFs under the jurisdiction of Regional Office, SPCB Bareilly is annexed as **annexure XI**.
28. For preparation of revised District Environment Management Plan for District Bareilly, District Magistrate Bareilly issued directions to concerned department for providing necessary information to District Forest Officer, Bareilly vide letter No 440/29-5(District Environment Plan) dated 30.07.2021 is annexed as **annexure-XII**. Presently all information collected & preparation of revised District Environment Management Plan under progress.

5.0 Recommendations:

1. The Facility requires to ensure periodic monitoring of Dioxin and Furans from approved laboratory to ensure the efficiency of APCD w.r.t to these parameters.
2. Establish Bar coding system for handling of the BMW.
3. The Facility requires to assist the BMW generators in training conducted by them for efficient and proper management of Biomedical Waste.
4. The Facility should maintain medical examination record including immunization of their workers involve in handling of BMW for protection against the disease.
5. The Facility requires to maintain website indicating authorization, treatment and annual report in public domain.

6. The CBWTF should make proper provision for measurement of pressure in primary chamber in terms of water column pressure (by means of U- tube manometer or digital display provision connected to PLC) to ensure the negative draft in primary chamber to avoid leakage of gaseous emissions and safety.
7. UPPCB shall issue direction to the member units of the Facility to ensure proper segregation of waste in strict compliance of the BMW Rules, 2016.
8. Facility should develop separate space for incinerator control Panel as well as Online continuous emission monitoring System display.

6.0 Inspection Team:

A. CPCB RD Lucknow

1. Dr. D. K. Soni, Sc. 'E', CPCB RD Lucknow
2. Sh Shahid Khan, JSA, CPCB RD Lucknow
3. Sh Shivam Singh, Research Associate-I, CPCB RD Lucknow

B. UPPCB RO Bareilly

1. Sh. Rohit Singh, Regional Officer
2. Sh Vimal Kumar Rajput ,ASO
2. Sh. S.B. Dwivedi FA

C. District Administration

1. Sh. Mahendra Kumar Singh, ADM (City), Bareilly representative of DM Bareilly.
2. Sh. Prabhakar Tripathi SDM, Shahjahanpur representative of DM Shahjahanpur
3. Dr. Harpal Singh Additional CMO, Bareilly



Dr. D. K. Soni,
Sc. 'E',
CPCB
Regional
Directorate
Lucknow



Dr. Harpal
Singh
Additional
CMO,
Bareilly



Sh Vimal
Kumar
Rajput,
ASO
UPPCB RO
Bareilly



Sh Rohit
Singh
RO
UPPCB,
Bareilly



Sh. Prabhakar
Tripathi
SDM, Shahjahanpur
(Representative of
DM Shahjahanpur)



Sh. Mahendra
Kumar Singh,
ADM (City)
Bareilly
(Representative of
DM Bareilly)

7.0 Photographs taken during inspection



Photo 1: Main gate of CBWTF



Photo 2: Green belt developed with in premises



Photo 3 : Storage Area of Facility

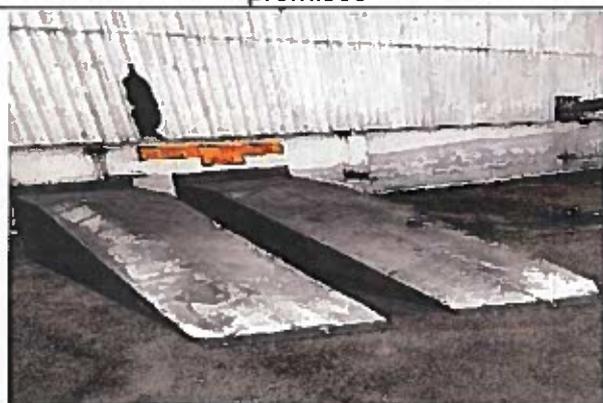


Photo 4: Washing Platform for vehicle



Photo 5: Storage Area for treated plastic waste

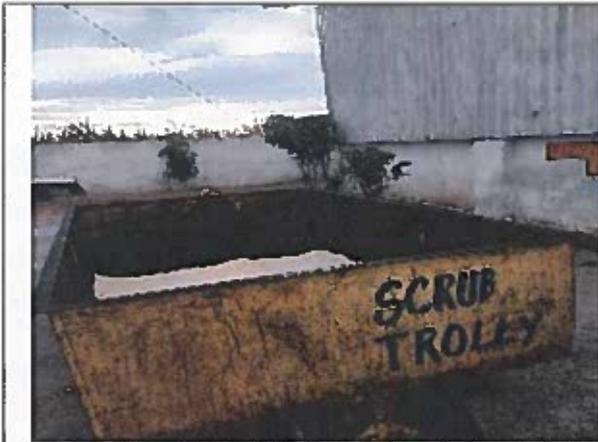


Photo 6: dedicated Scrub trolley for BMW



Photo 7: Disinfection tank



Photo 8: Operational Autoclave



Photo 9: Shredder



Photo 10: Weiging Maschine for BMW quantification



Photo 11: Overview of Incinerator



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Photo 12: Mechanical Loading of infectious waste in incinerator



Photo 14: Stack emission

Photo 13: Overview of ETP



Photo 15: Fleet engaged in collection and transportation of BMW



Photo 16: Vehicles engaged in BMW collection & transportation



Photo 17: 300 bedded district COVID hospital visited by Joint committee



Photo 18: Wards without the COVID patients



Photo 19: Bins deployed for the collection of COVID waste in hospital

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U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
55995/UPPCB/Bareilly(UPPCBRO)/CTO/water/S
HAHJAHANPUR /2019

Dated : 25/06/2019

To ,

Shri AMIT YADAV
M/s SP GREEN LIGHT ENVIRONMENT WASTE MANAGEMENT LLP
GATA NO. 433, SAALPUR NAVADIYA, MEERANPUR KATRA, SHAHJAHANPUR, 242301
SHAHJAHANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SP GREEN LIGHT ENVIRONMENT WASTE MANAGEMENT LLP

Reference Application No :5076021

Dated :25/06/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. SP GREEN LIGHT ENVIRONMENT WASTE MANAGEMENT LLP is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 08/06/2019 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.06.25
16:01:34 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bareilly for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT
CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.06.25 16:02:16 +05'30'
Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SP GREEN LIGHT ENVIRONMENT WASTE MANAGEMENT LLP vide

Consent Order No. 5076021/ Water

Dated : 25/06/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of CBWTF of 150 kg/hour incinerator .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	3 KLD	ETP
2	Domestic	1 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	1 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	3 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

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The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This Consent to Operate is valid for operation of One Incinerator of capacity 150 Kg/Hour, Autoclave- 500 Liter/batch and Shredder-50 Kg/hour Bio Medical Waste.
2. Unit shall ensure compliance of conditions imposed in Environmental Clearance issued by State Level Environment Impact Assessment Authority, Uttar Pradesh vide its letter no. 548/Parya/SEAC/4448-4094/2018 dated 06-12-2018.
3. Unit shall ensure compliance of conditions imposed in Consent to Establish issued by Uttar Pradesh Pollution Control Board letter no. 13552/UPPCB/Bareilly (UPPCBRO)/ CTE/SHAHAJAHANPUR/2018 dated 15-06-2018.
- 4.No expansion/installation of any machinery in the premises is permitted without obtaining Environmental Clearance and Consent to Establish from concerned authorities.
5. Unit shall ensure that the Liquid Waste is treated as per the norms prescribed in Bio-Medical Waste Management Rules, 2016 as amended.
- 6.Incinerator shall be operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator, Emissions etc. The secondary chamber gas residence time shall be at least 2 seconds.
- 7.The incinerator stack emission shall be as per the norms prescribed under the provisions of Bio-Medical Waste Management Rules, 2016 as amended.
- 8.Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
- 9.Discarded medicine shall be disposed as per the provisions of schedule 1 of Bio-Medical Waste Management Rules, 2016 as amended .
- 10.The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
- 11.The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
- 12.The facility shall ensure Bar coding system to be adopted by members of healthcare facility in accordance with Bio Medical Waste Management Rules (BMWM) 2016.
- 13.The CBWTF shall submit CGWA permission for ground water withdrawal and also comply the CGWA guidelines for recharging of ground water.
14. unit shall ensure strict compliance of Rule 4 & 5 of Bio-Medical Waste Management Rules, 2016 as amended 2018.
- 15.The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
- 16.Separate space for untreated Bio Medical Waste shall be provided by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016
- 17.Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 18.The facility shall provide the list of members attached to CBWTF and details of Bio medical waste received and disposed during last quarter shall be submitted and record shall be properly maintained.
- 19.Industry shall comply with the relevant provisions of Environmental Laws.
- 20.Fly ash shall be disposed as per the provisions and guidelines of MoEF & CC, Govt. of India.
- 21.In compliance of Rule 18 of the Bio-Medical Waste Management Rules, 2016 the occupier or an operator of CBWTF shall be liable for all the damages caused to the environment or the public due to improper handling of bio-medical waste and shall be liable for action under section 5 and section 15 of the Act.
- 22.Unit must ensure compliance of Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facility
- 23.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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Date: 2019.06.25
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
39380/UPPCB/Bareilly(UPPCBRO)/CTO/air/SHAHJAHANPUR
/2019

Dated : 25/06/2019

To ,

Shri AMIT YADAV
M/s SP GREEN LIGHT ENVIRONMENT WASTE MANAGEMENT LLP
GATA NO. 433, SAALPUR NAVADIYA, MEERANPUR KATRA, SHAHJAHANPUR, 242301
SHAHJAHANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. SP GREEN LIGHT ENVIRONMENT WASTE MANAGEMENT LLP

Reference Application No. 3632056

Dated : 25/06/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SP GREEN LIGHT ENVIRONMENT WASTE MANAGEMENT LLP. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 08/06/2019 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

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Date: 2019.06.25
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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bareilly for information and to ensure the compliance of the
conditions imposed in the consent order.

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Chief Environment Officer

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U.P. Pollution Control Board

Dated : 25/06/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of CBWTF of 150 kg/hour incinerator .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Incinerator 150 kg/hour	HSD	01	Particulate Matter	30 Meter from ground level with ventury scrubber
2	D.G. Set 82.5 KVA	HSD	02	Particulate Matter	2 Meters from nearest roof

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	50 mg/nm ³
2	01	Oxides of Nitrogen	400 mg/nm ³
3	02	Particulate Matter	As per E(P) Rules, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

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1. This Consent to Operate is valid for operation of One Incinerator of capacity 150 Kg/Hour, Autoclave- 500 Liter/batch and Shredder-50 Kg/hour Bio Medical Waste.
2. Unit shall ensure compliance of conditions imposed in Environmental Clearance issued by State Level Environment Impact Assessment Authority, Uttar Pradesh vide its letter no. 548/Parya/SEAC/4448-4094/2018 dated 06-12-2018.
3. Unit shall ensure compliance of conditions imposed in Consent to Establish issued by Uttar Pradesh Pollution Control Board letter no. 13552/UPPCB/Bareilly (UPPCBRO)/ CTE/SHAHAJAHANPUR/2018 dated 15-06-2018.
4. No expansion/installation of any machinery in the premises is permitted without obtaining Environmental Clearance and Consent to Establish from concerned authorities.
5. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
6. Incinerator shall be operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator, Emissions etc. The secondary chamber gas residence time shall be at least 2 seconds.
7. The incinerator stack emission shall be as per the norms prescribed under the provisions of Bio-Medical Waste Management Rules, 2016 as amended.
8. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
9. Discarded medicine shall be disposed as per the provisions of schedule 1 of Bio-Medical Waste Management Rules, 2016 as amended .
10. Unit must ensure compliance of Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facility
11. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
12. The facility shall ensure Bar coding system to be adopted by members of healthcare facility in accordance with Bio Medical Waste Management Rules (BMWM) 2016.
13. Fly ash shall be disposed as per the provisions and guidelines of MoEF & CC, Govt. of India.
14. unit shall ensure strict compliance of Rule 4 & 5 of Bio-Medical Waste Management Rules, 2016 as amended 2018.
15. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
16. Separate space for untreated Bio Medical Waste shall be provided by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016
17. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
18. The facility shall provide the list of members attached to CBWTF and details of Bio medical waste received and disposed during last quarter shall be submitted and record shall be properly maintained.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. In compliance of Rule 18 of the Bio-Medical Waste Management Rules, 2016 the occupier or an operator of CBWTF shall be liable for all the damages caused to the environment or the public due to improper handling of bio-medical waste and shall be liable for action under section 5 and section 15 of the Act.
21. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

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State Level Environment Impact Assessment Authority, Uttar Pradesh



Directorate of Environment, U.P.

Vineet Khund-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docup11@yahoo.com

Website : www.seiaaup.in

To,

M/s SP Green Light Environment Waste Management,
86-B7, Mandal Vihar,
Izzatnagar, Nawabganj,
Bareilly- 243122

Ref. No.....548...../Parya/SEAC/4448-4094/2018

Date: 06 December, 2018

Sub: Environmental Clearance for Proposed Project of Common Biomedical Waste Treatment Plant at Khasra No.- 433, Village-Saalpur Navadiya, Tehsil-Tilhar, District- Shahjahanpur, U.P. M/s S P Green Light Environment Waste Management, Regarding.

Dear Sir,

Please refer to your application/letters 06-03-2018, 29-05-2018, 09-08-2018, 13-08-2018, 08-07-2018, 31-10-2018 & 13-11-2018 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 15/11/2018 and SEIAA in its meeting dated 23/11/2018 & 26-11-2018.

A presentation was made by the project proponent along with their consultant M/s Prakriti consultant services. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Proposed Project of Common Biomedical Waste Treatment Plant at Khasra No:- 433, Village-Saalpur Navadiya, Tehsil-Tilhar, District- Shahjahanpur, U.P. M/s S P Green Light Environment Waste Management.
2. Public hearing was organized on 30/07/2018.
3. Salient features of the project as submitted by the project proponent:

Particulars	Details
Company Name	M/s SP Green Light Environment Waste Management LLP
Location	Village- Saalpur Navadiya, Tehsil: Tilhar, Dist. Shahjahanpur (UP) Pine Code: 243122
Category of the project	Item : 7 (d) (a) of the Schedule-Gazette Notification, MoEF CC Govt of India dated 17th April 2015.
Land Area	1.0 acre
Khasra Number	433
Estimated Project Cost	95.30 Lacs
No Vehicles required for collection & transportation of waste	8 (Shahjahanpur, Bareilly, Pilibhit)
Water Requirement	5 KLD
Man Power Requirement	25
Nearest Highway	NH 24 NH-30

4. Area details of the project:

Site Statement

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S No	Name	Area in m ²
1	Incinerator room	125.0
2	Autoclave room	15.0
3	Shredder room	15.0
4	Storage with space (1)	64.0
5	Storage with space (2)	64.0
6	Vehicle washing	48.0
7	ETP	30.0
8	Treated waste storage I, II, III	35.0
9	Chimney	30 m
10	Sharp pit	1.3
11	Secured landfill pit	196
12	Staff room with toilet	3737
13	Administrative with toilet	377
14	Security room	90
15	Parking	540
Green Belt		1680.57
Road Area		1695.32
Open		270.16
Total site area		0.98 Acre

- Autoclave capacity : 500 ltr/hr
 - Incinerator capacity : 150 kg/h
 - Shredders of Capacity : 50 kg/hr
 - ETP : 08 KLD
 - Water Requirement: Total Water requirement will be 05 KLD and met through one bore well (after taking prior clearance to CGWA) for the proposed project.
 - Manpower : Approximate 25 persons will be engaged.
 - Power Requirement:
 - Approx 25 KVA for operation phase (for All phases) Supply source - (UPPCL)
 - Backup - DG. Set of 25 KVA capacity as standby.
5. The project proposal falls under category-7(d) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 15/11/2018 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held on 23/11/2018 & 26/11/2018 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

General Conditions:

1. PP will take prior permission of UPPECB for establishing CBWTF at the site in reference to revised guidelines of CPCB-2016 for CBWTF before installation.
2. PP must ensure before starting operation to resolve all issues raised in the public hearing as per the revised guidelines issued by the CPCB on 21/12/2016 (revised guidelines for common bio medical waste treatment and disposal facilities-chapter-6B). According to the guidelines, UPPECB should resolve the complaints from the public received during the public hearing. If they are not able to resolve the issues then the matter is referred to CPCB for final decision.
3. Guidelines of CPCB/UPPECB for Bio-Medical Waste Common Hazardous Wastes Incinerators shall be followed.
4. All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.
5. PP should carryout periodical air quality monitoring in and around the site including VOC, HC.
6. PP shall ensure to conduct quarterly health check up of workers working in the plant.

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7. PP will construct garland drain of appropriate size and settling tank with stone pitching all around the plant premises.
8. PP should develop 8 m green belt all along the periphery of the species that are significant and used for the pollution abatement.
9. Incineration plants shall be operated (combustion chambers) with such temperance, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
10. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 2000 (as amended) including the section 129 to 137 of Central Motor Vehicle Rules, 1989.
11. The proponent should ensure that the project fulfills all the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 (as amended) including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB.
12. Ecosorb (organic and biodegradable chemical) and alumina will be used around. Odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.
13. The entire area should be covered with 03 meters MS sheets and due care should be taken for noise and vibration control during demolition work.
14. Provisions shall be made for the housing of construction/plant erection labor within the site with all necessary infrastructure and facilities such as mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after completion of the period.
15. Monitoring of the stack gaseous emissions (under optimum capacity of the incinerator) will be done once in three months through a laboratory approved under the EPA, 1986/NABL and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring will be done once in a year.
16. Ventury scrubber with mist eliminator, beg filter, multicyclone and dust collector shall be provided as air pollution control equipment.
17. Magnetic flow meters shall be provided at the inlet/outlet of water supply point and records for the same shall be maintained and submitted to UPPCB regularly.
18. The PP should comply with the provisions made in Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 and Bio-Medical Waste (Management and Handling) Rules, 2016 (as amended).
19. Dedicated parking facility for unloading of materials/wastes shall be provided in the facility premises. PP shall develop and implement good traffic management system for their incoming and outgoing vehicles to avoid congestion on the public road.
20. The overall noise level in and around the facility area and D.G. set shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act, 1986 & Rules.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. PP should install adequate ETP for treatment and disposal of effluent and Zero discharge should be maintained.
3. Process effluent any waste water should not be allowed to mix with storm water.
4. No landfill site is allowed within the CBWTF site.
5. PP will ensure to use only non chlorinated bags for handling and storing bio medical waste. In any case, PP is not allowed to use poly and plastic bags.

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6. Incinerator should be property interlocked with venture scrubber to control air pollution.
7. Incinerated ash and ETP sludge shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the UPSEIAA prior to commencement.
8. Color coding for handling waste be strictly followed as per BMW Rules 2016.
9. PP will install continuous online monitoring system to monitor the emissions from the stack. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furan.
10. Proper Parking facility should be provided for employees & transport used for collection & disposal of waste materials.
11. Necessary provision shall be made for firefighting facilities within the complex.
12. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
13. PP should ensure installation of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures, and other energy efficient plant machineries and equipments.
14. The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.
15. PP should have two storage rooms separately for treated and untreated waste.
16. PP should ensure the traffic movement plan, parking facilities and road width.
17. PP should develop green belt at least minimum of 33% in plant premises as per CPCB guidelines with native species/pollution absorbing species.
18. During any construction/plant erection activity, curtaining of site should be carried out to protect nearby areas.
19. For dust suppression, regular sprinkling of water should be undertaken.
20. PP will obtain other necessary clearances/NOC from respective authorities.
21. As proposed, the domestic waste water shall be treated in septic tank and soak pit system whereas industrial waste water shall be treated in ETP/STP with provision of tertiary system. Recycling of treated water shall be ensured to maintain zero discharge conditions.
22. No effluent from the facility shall be discharged outside the premises and Zero discharge shall be maintained. PP should also install Internet Protocol PTZ camera with night vision facility along with minimum OSX zoom and data connectivity must be provided to the UPPCB server for remote operations.
23. Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. The ground water quality monitoring shall be monitored as per the UPPCB norms. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to the Ministry's Regional Office at Bhopal and UPPCB.
24. On line continuous monitoring system shall also be installed to monitor the stack emission and data connectivity must be provided to the UPPCB server for remote operations.
25. The height of the stack shall be not less than 35 mtrs.
26. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
27. Combustion gas analyzer to measure CO₂, CO and O₂ should be installed.
28. Internal roads will be concerted/asphalted to reduce dust emissions.
29. PP shall ensure that 02 additional vehicle shall be available all the time in addition to the required number of vehicle for collection and transportation of bio medical waste.
30. PP shall ensure that bio medical waste shall be treated completely within 48 hrs from the time of collection. All conditions and guidelines lay down by CPCB and BMW Act, 2016 shall be complied.
31. No hazardous waste should be disposed off in this facility.
32. The PP shall be developed green belt within plant premises with at least 5 meter wide green belt on all sides along the periphery of the project area and along road sides etc. Selection of plant

- construction and proper display system is to be installed at the site to inform the public about the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
52. Consent to establishment/operate shall be obtained from UPPCB.
 53. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less than 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
 54. A 2% of the total project cost Corporate Environmental Responsibility (CER) plan along with budgetary provision shall be prepared phase wise and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with photographs. No parking shall be allowed outside the project boundary.
 55. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
 56. Any hazardous waste generated during construction/operation phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.
 57. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
 58. Bio medical waste management shall be followed as per The Bio-Medical Waste (Management and Handling) Rules, 2016. Special attention to be given for Mercury waste management and disposal. Authorization certificate is to be obtained from Pollution Board and you cannot hold bio medical waste more than 24 hours.
 59. Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.
 60. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
 61. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
 62. NOC from Ground Water Board is to be obtained for drilling of tube well for use of Water Supply, if any.
 63. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.

No construction/operation is to be started without obtaining Prior Environmental Clearance. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Shahjahanpur. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission

- species shall be as per the CPCB guidelines and in consultation with the DFO.
33. All the commitments made in the public hearing shall be implemented by PP.
 34. Proper fire fighting arrangements in consultation with the fire department should be provided against fire incident.
 35. In case of power failure, stand by D.G. Sets having power generation capacity equivalent to the requirement of power to run the facility shall be installed, so that the facility shall always be operated round the clock even in case of power failure.
 36. For avoiding vehicle congestion/traffic jam within facility premises or outside road proper turning and parking space is provided. Also all internal roads shall be made pucca/bituminous top to avoid fugitive emissions.
 37. All recommendations and pollution mitigative measures proposed in the EMP shall be binding for the project authorities.
 38. Pucca flooring/impervious layer shall be provided in the work areas, chemical/waste oil storage areas and chemical handling areas to minimize soil contamination.
 39. Good housekeeping shall be maintained within the facility premises. All pipes, valves and drains shall be leak proof. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly. Floor washing shall be admitted in to the effluent collection system for subsequent treatment and disposal.
 40. The storm water drains shall be kept separate and shall remain dry throughout the year except monsoon.
 41. CER activity should be proposed for next 10 years in different activities and should be implemented through respective committees.
 42. The environmental policy with Environmental Management Cell as per MoEF guideline will be prepared by PP and the with suitably qualified staff for implementation of the stipulated environmental safeguards and for monitoring functions shall be setup under the control of the Chief Executive of the company.
 43. As proposed, the green belt development/plantation activities should be completed within the first three years of the project.
 44. In case of any, change in scope of work, technology, modernization and enhancement of capacity/built-up area/project area shall again require prior environmental clearance as per EIA Notification, 2006.
 45. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
 46. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity/built-up area/project area, addition with change in process and or technology and any change in product – mix in proposed mining unit shall require a fresh Environment Clearance.
 47. PP shall comply all conditions stipulated in
 48. The facilities for collection, segregation, handling, on site storage and processing of solid waste shall be provided and maintained properly. The collected solid waste shall be segregated at site. Biodegradable waste shall be treated in biogas plant and Non Biodegradable/recyclable solid waste shall be sold out to the authorized vendor's recyclers. The inert solid waste shall be sent to concerned collection Center of integrated municipal solid management facility of the area.
 49. The project authorities shall strictly comply with the rules and guidelines under Manufacture, Storage and import of Hazardous Chemicals Rules, 1989(as amended) and Hazardous Waste (Management and Handling) Rules, 2016, (as amended) from time to time. Hazardous/Solid Wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
 50. E waste should be disposed off as per rules applicable and with the necessary approval of the UP Pollution control Board.
 51. The project proponent will ensure that proper dust control arrangements are made during the

shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 1, 3, 4, 5 & 10 given in E.C. letter within 3 months, failing which the Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)

Member Secretary, SEIAA

No..... /Parya/SEAC/4448-4094/2018

Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate Shahjahanpur.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.



(Ashish Tiwari)

Member Secretary, SEIAA



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
(UTTAR PRADESH POLLUTION CONTROL BOARD)

Ref. No. 132540 /C-7/BMW-360/19

Dated 10-7-19

FORM-III
(See rule 10)
AUTHORISATION

(Authorization for collection, reception, treatment, storage and disposal of biomedical wastes)

- File number of authorization and date of issue
- Director, M/S S.P. Green Light Environment Waste Management, 86-87, Mandal Vihar, Izzatnagar, Nawabganj, Bareilly is hereby granted an authorization for;

<u>Activity</u>	<u>Please tick</u>
Generation, segregation -----	x
Collection, -----	✓
Storage -----	✓
Packaging -----	x
Reception -----	✓
Transportation -----	✓
Treatment or processing or conversion -----	✓
Recycling -----	✓
Disposal or destruction -----	✓
Use -----	x
Offering for sale, transfer -----	x
Any other form of handling -----	x

- M/S S.P. Green Light Environment Waste Management, 86-87, Mandal Vihar, Izzatnagar, Nawabganj, Bareilly is hereby authorized for handling of biomedical waste as per the capacity given below.

- (iv) Number of Beds of HCF -----
- (v) Number healthcare facilities covered by CBMWTF - -----
- (vi) Installed treatment and disposal capacity-

Capacity of Incinerator	150 Kg/hr.
Capacity of Autoclave	500 Lt./batch
Capacity of Shredder	50 Kg/hr.
Capacity of ETP	4.0 KLD

- (iv) Quantity of Biomedical waste handled, treated or disposal: 2700 Kg/Day (Plant Capacity)
- (v) Area or distance covered by CBMWTF 75 km

Type of Waste Category	Quantity permitted for Handling
Yellow Red White (Translucent) Blue	} 2700 Kg/Day (Plant Capacity)

- This authorization shall be in force for a period up to 31-12-2021.
- This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

Date

Place

(Amit Chandra)
Chief Environment Officer, C-7

TERM AND CONDITIONS

1. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
3. It is duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
4. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. Bio- Medical waste shall not be mixed with other waste.
6. No untreated bio medical waste shall be kept stored beyond a period of forty eight hours in compliance of Rule 8 of Bio-Medical Waste Management Rule 2016.
7. You shall submit an annual report to the U.P. Pollution Control Board in from IV by 30th June every year for a period from January to December. And include information about the categories and quantities of Bio Medical waste during the preceding year.
8. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization issued under the Rule 10 of the Bio-Medical waste Management Rules, 2016.
9. You are hereby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.
10. The Bio medical waste shall not be disposed in open place in the premises.
11. You shall submit the details of attached Pvt. & Govt. Hospital/ Nursing homes /Clinic etc. along with the No. of Beds within 15 days time after the receipt of this authorization.
12. Strict Compliance of Rule 18 and all other provisions of BMW Rule 2016 must be ensured.

Yours faithfully,



(Amit Chandra)

Chief Environment Officer C-7

Copy to: - Regional Officer, U.P. Pollution Control Board, Bareilly for information and necessary action.



Chief Environment Officer C-7

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15

Advanced Environmental Testing And Research Lab P. Ltd.



CIN: U73100MP2002PTC015352

GSTIN: 23AAFC491881178

Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)
 Approved: by Occupational Health & Safety Management (ISO45001:2018)

Registered Office: 63/1, Kailash Vihar, Near Income Tax Office, City Center-II

Gwalior-474 011, M.P., India
 ☎0751-4099916 2232177

Email: aetrl2016@gmail.com, aeqwalior@gmail.com

TEST REPORT

Company Name: M/s SP Green Light Environment
 Waste Management LLP

Date of Issue: 02/09/2021

Address: Saalpur Navadiya, Meeranpur Katra,
 Teh- Tilhar, Shahjahanpur (UP)

Monitoring Date : 27/08/2021

Nature of Sample: Flue gas emission of Incinerator

Sample Collected by: Sampling Staff

Location Point : Incinerator Stack

Lab. ref. No: AETRL2021/CHEM/WW/2764

Stack Height: 30.0 Mtr.

Diameter of Stack: 300 mm

Type of fuel : HSD

APCS : Venturi Scrubber, Droplet

URL NO.: TC4075-10-0-000U2524P

Separator, Packed Wed Scrubber etc.

Capacity of Incinerator: 150 kg/hr

Material of Construction : MS

PHYSICAL OBSERVATIONS

Ambient temperature °C : 38.0
 Flue gas temperature °C : 146.0
 Velocity of flue gas m/s : 7.5

TEST RESULT

S.No.	Parameter	Pollutant Concentration (on the bases of 12 % CO ₂)	CPCB Limits
1.	Particulate Matter mg/Nm ³	32.0	50
3.	Oxides of Nitrogen (NO ₂) mg/Nm ³	242.4	400
4.	HCL mg/Nm ³	15.2	50
5.	Total Dioxins and furans	ND	0.1mg TFQ/Nm ² (at 11% O ₂)
6.	Hg and its compounds	ND	0.05

*ND- NOT DETECTIVE



(Authorized signature)

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Advanced Environmental Testing And Research Lab P. Ltd.

Annexure-VI



CIN: U73100MP2002PTC015352

GSTIN: 23AAECA9188L1Z8

Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)

Approved: by Occupational Health & Safety Management (ISO45001:2018)

Registered Office: 63/1, Kailash Vihar, Near Income Tax Office, City Center-II

Gwalior-474 011, M.P., India

☎0751-4099916 2232177

Email: aetri2016@gmail.com, aetgwalior@gmail.com



TEST REPORT

Company Name: M/s SP Green Light Environment
Waste Management LLP
Address: Saalpur Navadiya, Meeranpur Katra,
Teh- Tilhar, Shahjahanpur (UP)

Date of Issue: 23/07/2021

Monitoring Date : 16/07/2021

Sampling Done By: Sampling Staff

Lab. ref. No: AETRL2021/CHEM/W/2758

Sample Location : Outlet of ETP

TEST RESULT

S. No.	PARAMETER	UNIT	PROTOCOL	RESULTS	Standard (CPCB)
1	pH	...	APHA 4500 H+B	7.64	6.5 - 8.5
2	Suspended Solids(SS)	Mg/l	APHA 4500 H+B	24.00	30
3	Total Dissolved Solids(TDS)	Mg/l	APHA -2540C	634.0	2100
4	Total Solid (TS)	Mg/l	APHA -2540B	662.00	-
5	Bio-Chemical Oxygen Demand (BOD-3days at 27°C)	Mg/l	APHA 4500 (D)	22.00	30
6	Chemical Oxygen Demand (COD)	Mg/l	APHA 4500 (B)	154.00	250
7	Oil & Grease (O&G)	Mg/l	APHA 4500 (B)	BDL	10

*Blow detective limit



(Authorized signature)

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केन्द्रीय प्रदूषण नियंत्रण बोर्ड आंचलिक प्रयोगशाला		Central Pollution Control Board Zonal Laboratory	
Doc. No. CB/ZLN/QR/7.8/4/1	Issue No. : 01	Dt of Issue : 08/12/2020	Page No. : 1 of 1
Amendment no. : 00/05	Amendment Dt: 00	Approved by : TM	Issued by: QM

पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ

फोन : 0522 : 4087600

फैक्स : 0522 : 4087602



PICUP Bhawan, Vibhuti Khand, Gomatnagar, Lucknow

Phone : 0522- 4087600

Fax : 0522 - 4087602

STACK SAMPLE TEST REPORT

S.No. S/202/137

Date of test report: 20/09/2021	Date/period of testing: 13/09/2021
1 परियोजना/कार्यक्रम/Project/Test Programme	M/s S.P. Green Light Environmer Waste Management Pvt. Ltd.
2 नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected by	Sh. Shahid Khan, JSA
3 नमूना एकत्रीकरण की तिथि/ Date of Sample collection	07/09/2021
4 प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	09/09/2021
5 नमूना एकत्रण पद्धति/ Sampling plan	CB/ZLN/SOP/7.3/3 Issue No. 01
6 विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Dr. D.K. Soni, Scientist E

क्रम सं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.			
			N-08			
1.	Stack height #	m	30.0			
2.	Stack diameter #	m	0.30			
3.	Flue gas temperature #	°C	94.0			
4.	Flue gas velocity #	m/s	5.02			
5.	Particulate Matter *	mg / Nm ³	48.8			
6.	Oxides of Nitrogen #	ppm	18.0			
7.	Carbon Mono Oxide #	ppm	148			
8.	Corbon-di-Oxide #	%	1.98			
9.	Oxygen #	%	14.8			

विश्लेषण विधि हेतु कृ.प.उ./Test methods followed are appended overleaf

Note : 1. The report shall not be reproduced except in full, without the written permission of laboratory. 2.#As provided by requisitioner in field data sheet.
3. *Value is corrected to 11% O2 on dry basis.

Code	Description
N-08	M/s S.P. Green Light Environment Waste Management Pvt. Ltd., Meeranpur Katra, Shahjahanpur (UP)

End of Test Report

(Manju Srivastava)

आख्या बनाने वाले के हस्ताक्षर/ Prepared by (Name & Sign)

Ananika
20/09/2021
(डॉ० अनामिका सिंह)
वैज्ञानिक 'ग' एच प्रमारी प्रयोगशाला
के० प्र० नि० बोर्ड, लखनऊ

अधिकृत हस्ताक्षरकर्ता/ Authorized Signatory

केन्द्रीय प्रदूषण नियंत्रण बोर्ड आंचलिक प्रयोगशाला		Central Pollution Control Board Zonal Laboratory	
Doc No. CB/ZLN/QR/7.8/2/1	Issue No. : 01	Dt of Issue : 08.12.2020	Page No. : 1 of 1
Amendment no. : 00/05	Amendment Dt: 00	Approved by : TM	Issued by: QM

विक्रम भवन , विभूति खण्ड, गोमती नगर, लखनऊ
फोन : 0522 : 4087600,4087700
फैक्स : 0522 : 4087602



PICUP Bhawan, Vibhuti Khand, Gomtinagar, Lucknow
Phone : 0522- 4087600,4087700
Fax : 0522 - 4087602

WASTEWATER TEST REPORT

S.No. W/2021/69

Date of test report: 20/09/2021	Date/period of testing: 09-14/09/2021
1 परियोजना /Project/Test Programme	NGT
2 नमूने का स्रोत /भूजल /सरिता /अन्य/Sample Source (STP/ETP/Drain/any other)	Bareilly
3 नमूने का प्रकार /गैब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4 नमूने एकत्र कले वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. Shivam Singh, RA
5 नमूना एकत्रीकरण की तिथि/Date of Sample collection	07/09/2021
6 प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	09/09/2021
7 नमूना एकत्रण पद्धति/Sampling procedure.....Please Refer.....	CB/ZLN/SOP/7.3/2 & CB/ZLN/QR/7.3/1 Issue No. 01
8 विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Dr. D.K. Soni, Scientist 'E'

क्रम सं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.			
			E-1	E-2		
1.	पी एच/ pH		7.61 (30.5°C)	6.79 (30.1°C)		
2.	एस.एस./ SS	मि.ग्र./लि. mg/L	13.1	40.0		
3.	ऑयल व ग्रीस/Oil & Grease	मि.ग्र./लि. mg/L	5.70	55.7		
4.	सी.ओ.डी. /COD	मि.ग्र./लि. mg/L	83.3	233		
5.	बी.ओ.डी. /BOD	मि.ग्र./लि. mg/L	26.6	97.1		

विश्लेषण विधि हेतु कृ.प.उ./Test methods followed are appended overleaf

CODE	Description
E-1	CBWTF Waste Water
E-2	CBWTF Waste Water

End of Test Report

Manju
20/09/2021

(Manju Srivastava)

आख्या बनाने वाले के हस्ताक्षर/ Prepared by (Name & Sign)

Anamika
20/09/20
(डॉ० अनामिका सिंह)
वैज्ञानिक 'ग' एच प्रमारी प्रयोगशाला
के० प्र० नि० बोर्ड, लखनऊ

अधिकृत हस्ताक्षरकर्ता/ Authorized Signat

Note : 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory

VIII

Report Summary
Type:

Period: 2021-05-01 00:00:00 - 2021-05-31 23:46:05

Vehicle ID	Start Time	End Time	Distance (km)	Speed (km/h)	Stop Time (h:m:s)	Start Speed (km/h)	End Speed (km/h)	Stop Reason	Start Date	End Date	Start Time	End Time	Location
UP250T7257	2021-05-01 00:00:00	2021-05-31 23:59:00	4130.0 km	31.5 km/h	467 h 49 min	0 h 0 min	363 h 29 min	1510.1 km	0.01	STOPPED	2021-05-01 06:48:03	2021-05-31 20:09:48	Unnamed Road, Uttar Pradesh 242301, India
UP250T7236	2021-05-01 00:00:00	2021-05-31 23:59:00	4250.4 km	31.7 km/h	203 h 49 min	0 h 0 min	461 h 42 min	2271.7 km	0.01	STOPPED	2021-05-01 08:28:02	2021-05-31 18:36:51	997, Avas Vikas, Shahjahanpur, Uttar Pradesh 242001, India
UP250T4920	2021-05-01 00:00:00	2021-05-31 23:59:00	3285.6 km	31.0 km/h	203 h 49 min	0 h 0 min	743 h 5 min	1953.6 km	0.01	STOPPED	2021-05-01 07:48:46	2021-05-31 19:49:54	43, Suresh Sharma Nagar, Bareilly, Uttar Pradesh 243006, India
UP25CT8498	2021-05-01 00:00:00	2021-05-31 23:59:00	4185.6 km	31.0 km/h	203 h 49 min	0 h 0 min	738 h 58 min	3244.6 km	0.01	STOPPED	2021-05-01 07:48:01	2021-05-31 20:01:48	997, Avas Vikas, Shahjahanpur, Uttar Pradesh 242001, India
UP250T5828	2021-05-01 00:00:00	2021-05-31 23:59:00	3822.5 km	31.0 km/h	227 h 49 min	0 h 0 min	735 h 13 min	8998.9 km	0.01	STOPPED	2021-05-01 08:45:04	2021-05-31 20:33:02	997, Avas Vikas, Shahjahanpur, Uttar Pradesh 242001, India
UP25CT2324	2021-05-01 00:00:00	2021-05-31 23:59:00	6413 km	30.0 km/h	227 h 49 min	0 h 0 min	195 h 30 min	1878.6 km	0.01	STOPPED	2021-05-01 06:56:08	2021-05-31 21:46:17	Unnamed Road, Uttar Pradesh 242301, India
UP25D15143	2021-05-01 00:00:00	2021-05-31 23:59:00	6410 km	35.0 km/h	227 h 49 min	0 h 0 min	0 h 0 min	1173.9 km	0.01	IDLE	2021-05-01 06:15:28	2021-05-31 20:49:54	Street no 4, C.B.Ganj, Bareilly, Uttar Pradesh 243502, India
UP38T4723	2021-05-01 00:00:00	2021-05-31 23:59:00	4080.6 km	33.8 km/h	238 h 40 min	0 h 0 min	734 h 10 min	1241.9 km	0.01	STOPPED	2021-05-01 06:41:00	2021-05-31 22:54:45	Street no 4, C.B.Ganj, Bareilly, Uttar Pradesh 243502, India
UP250T4919	2021-05-01 00:00:00	2021-05-31 23:59:00	6180.2 km	35.5 km/h	419 h 49 min	0 h 0 min	743 h 17 min	3159.9 km	0.01	RUNNING	2021-05-01 07:28:02	2021-05-31 22:33:02	NH30, Nawabganj, Uttar Pradesh 262406, India
UP25AT3691	2021-05-01 00:00:00	2021-05-31 23:59:00	4990.5 km	45.0 km/h	538 h 49 min	0 h 0 min	0 h 0 min	0.0 km	0.01	IDLE	2021-05-01 08:15:28	2021-05-31 22:36:51	Unnamed Road, Sadullapur Buzurg, Uttar Pradesh 243634, India



ARAVALI THERMAL PRIVATE LIMITED
 WORKS : Plot No 1623 & 1630, HSIIDC Industrial Area, Rai, Dist Sonapat, Haryana-131029, India
 PHONE NO : 0827477005, 08527477006 Email ID : aravalithermal2012@gmail.com
 Website: www.aravalithermal.com , www.aravalithermal.co.in

25.04.19

Technical Data Sheet of Incinerator Secondary chamber

Diameter of chamber	: 2.18 m
Brick refractory lining thickness (Above & below)	: 0.5 m
Net diameter	: 1.68 m
Radius of Chamber	: 0.84 m
Height of chamber	: 2.73 m
Brick refractory lining thickness (Above & below)	: 0.6 m
Net height	: 2.13 m
Volume	: $\pi r^2 h$: $3.14 \times 0.7056 \times 2.13$: 4.71 m^3

Sansham
 Authorized Signature

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15-9-2021

MONTHLY SUMMARY FOR TREATMENT & DISPOSAL WASTE

Period : 01-08-2021 TO 31-08-2021

TOTAL WASTE COLLECTION COLOR CODING WISE

RED	9647.5 Kg.
YELLOW	21224.5 Kg.
BLUE	7718.00 Kg.
WHITE	192.95 Kg.
TOTAL WASTE COLLECTION	38782.95 Kg.

TOTAL WORKING HOUR OF INCINERATOR	200:05:00 hr.
TOTAL INCINERABLE WASTE DISPOSED	21224.50 Kg.
DIESEL CONSUME BY BURNNER	2460.00 Ltr.
TOTAL WORKING HOUR OF AUTOCLAVE & SHREDDER	135:45:00 hr.
TOTAL ELECTRICITY CONSUMED BY AUTOCLAVE & SHREDDER	2596.00 Unit
TOTAL WASTE DISPOSED IN SHARP PIT	115.77 Kg.
TOTAL WORKING HOUR OF D.G. SET	205:25:00 hr.
TOTAL DIESEL CONSUMED BY D.G. SET	1553 Ltr.

SP GREEN
1st Floor, Tiwari Market,
Opp. Ram Janki Mandir,
Janakpuri, Bareilly-243122
Mob-7088918891

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GSTIN :06JXZPS4212M2ZG

MO:-9671030608,9817518947

SK INDIA THERM

16.09.2021

TO WHOMSOEVER IT MAY CONCERN

This is to certify that we have surveyed M/s SP Green Light Environment Waste Mgmt. LLP Meeranpur Katra, Tilhar, Shahjahanpur (U.P) a CBWTF company on 14.09.2021 and measured secondary chamber. The measurements are as follow:

Diameter of secondary chamber: 2.18 m, height of secondary chamber: 2.73m and Flow rate of flue gas through chamber: 2.3 m³/sec



KILLA NO. 17/14/4/1, VILL JATHERI, NEAR KARAN, DHARAM KATA SONIPAT, HARYANA, 131029

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TECHNICAL DATA SHEET ON BIOMEDICAL WASTE INCINERATOR

Name of the Common Biomedical Waste Treatment Facility	: M/s SP GREEN LIGHT ENVIRONMENT WASTE MGMT. LLP
Name of the Manufacturer	: M/s ARAVALI THERMAL PVT LTD, SONEPAT, HARYANA
Maximum Capacity of the Incinerator (in kg/hr)	: 150kg/hr
Residence time of flue gas at 1050°C	: 2 seconds
Flow of flue gas through Secondary Combustion Chamber (m ³ /sec)	: 2.3 m ³
Volume of Secondary Combustion Chamber (in m ³)	: 4.71 m ³
Thermal Capacity of the Incinerator (in Million Kcal/hr)	: 0.52 kcal/hr



Authorized Signature
SK India Therm
Jatheri, Sonapat, Haryana

Date: 16.09.2021
Place: Sonapat

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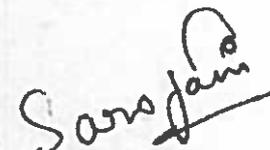


ARAVALI THERMAL PRIVATE LIMITED
WORKS : Plot No 1829 & 1830, HSIIDC Industrial Area, Rai, Dist Sonapat, Haryana-131029, India
PHONE NO : 08527477005, 08527477006 Email ID : aravalthermal2012@gmail.com,
Website: www.aravalthermal.com , www.aravalthermal.co.in

25.04.19

TO WHOMSOEVER IT MAY CONCERN

We hereby certify that the AR-BMW-150 Model, Oil Fired Incinerator of designed Capacity 150 kg/hr installed at M/s SP Green Light Environment Waste Mgmt. LLP, Meeranpur Katra, Tihar, Shajaha ipur , has been supplied by Aravali Thermal Pvt Ltd, Sonapat, Haryana. The said incinerator has more than or equal to 2 seconds flue gas Residence Time in secondary combustion chamber at 1050°C at its designed capacity. The technical data sheet of specification in respect of the said incinerator is enclosed herewith. The incinerator was installed by us on 25.04.2019


Authorized Signature

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कार्यालय, प्रभारी अधिकारी, कोविड चिकित्सालय, बरेली

पत्रांक :- प्र0अधि0/300 शैय्या0/ 2020-21/

दिनांक:-08.09.2021

माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0रे0 संख्या 180/2021 मुकुल कुमार बनाम स्टेट ऑफ उत्तर प्रदेश तथा अन्य में पारितादेश दिनांक 27.07.2021 में 300 शैय्यायुक्त मण्डलीय चिकित्सालय, बरेली, के सम्बन्ध में पारित आदेश के अनुपालन में निरीक्षण के दौरान प्रभारी अधीक्षक, 300 शैय्यायुक्त मण्डलीय चिकित्सालय, बरेली का कथन।

माननीय राष्ट्रीय हरित अधिकरण द्वारा उपरोक्त सन्दर्भित आदेश का अनुपालन सुनिश्चित कराये जाने हेतु केन्द्रीय प्रदुषण नियन्त्रण बोर्ड, उत्तर प्रदेश प्रदुषण नियन्त्रण बोर्ड, जिला प्रशासन तथा चिकित्सालय निदेशालय, की संयुक्त टीम द्वारा चिकित्सालय का निरीक्षण किया गया निरीक्षण के दौरान संयुक्त टीम के समक्ष दिया गया कथन निम्नानुसार है-

सन्दर्भित वाद में 300 शैय्यायुक्त चिकित्सालय से जनित बायोमेडिकल वेस्ट के निस्तारण के सम्बन्ध में पारित आदेश के मुख्य अंश निम्नवत् है।

"2. The applicant has referred to media reports to the effect that the Facility in question is non-compliant with the BMW Rules read with the Guidelines for handling and treatment and disposal of waste generated during treatment/diagnosis/quarantine of Covid-19 patients, issued by CPCB, revised from time to time. It is further stated that as per media reports, huge dumps of Covid-19 waste including PPE kits /gloves/other biomedical waste were dumped in an open area inside the premises of 300 beds government Covid hospital in Bareilly. These heaps also include swab collection kits, IV tubes and other such biomedical waste in huge numbers. Kits found disposed of inside and outside the hospital were not from the hospital facilities but collected from other places and dumped outside and inside the hospital premises. Stray animals were found foraging the waste and also scattering it around. PPE kits were being burnt within the hospital premises, without following guidelines for proper disposal. The smoke emanating from the same caused serious breathing problems to the patients inside the 300 bed Covid hospital....."

उपरोक्त के सम्बन्ध में अवगत कराना है कि 300 शैय्यायुक्त चिकित्सालय को कोविड की आपातकालीन परिस्थितियों को दृष्टिगत रखते हुए पूर्व से स्थापित किये जा रहे मण्डलीय चिकित्सालय को इमरजेन्सी में कोविड ट्रीटमेन्ट हेतु अप्रैल 2020 से प्रारम्भ किया गया था। जनपद बरेली के सरकारी हैल्थ केयर फैसिलिटी से जनित बायोमेडिकल वेस्ट के कलेक्शन एवं ट्रीटमेन्ट हेतु राज्यस्तर पर टेण्डर किये जाने के उपरान्त सुयोग्य सी0बी0डब्लू0टी0एफ0 को बायोमेडिकल वेस्ट के ट्रीटमेन्ट हेतु कार्य आवंटित किया जाता है उक्त कार्य हेतु विगत से एस0पी0ग्रीन लाइट इन्वायरमेन्ट वेस्ट मैनेजमेन्ट, ग्राम सालपुर नवदिया, तहसील तिलहर, जिला शहजहाँपुर, द्वारा मुख्य चिकित्सा अधिकारी, बरेली, कार्यालय के साथ किये गये अनुबन्ध के अनुसार किया जा रहा है, उक्त संस्था के द्वारा ही 300 शैय्यायुक्त चिकित्सालय से जनित कोविड/अन्य सामान्य बायोमेडिकल वेस्ट का कलेक्शन और निस्तारण का कार्य किया जा रहा है। चिकित्सालय में कोविड

ट्रीटमेन्ट हेतु कुल 15 बार्ड प्रयोग में लाये गये हैं, उक्त समस्त बार्डों तथा इमरजेन्सी बार्ड में बायोमेडिकल वेस्ट रूल 2016 में निर्धारित नियमों के अनुसार बायोमेडिकल वेस्ट का पृथकीकरण करते हुये निर्धारित रंग के कंटेनर में एकत्रित किये जाने की व्यवस्था स्थापित एवं संचालित है, तथा चिकित्सालय द्वारा केन्द्रीय प्रदूषण नियन्त्रण बोर्ड कोविड-19 हेतु निर्धारित गाइड लाइन का अनुपालन सुनिश्चित किया गया है। चिकित्सालय में बायोमेडिकल वेस्ट का कलेक्शन एवं निस्तारण का कार्य नियमानुसार किया जा रहा है, तथा लॉगबुक मेन्टेन की जा रही है। चिकित्सालय द्वारा बायोमेडिकल वेस्ट के निस्तारण हेतु की जा रही कार्यवाही की जाँच समय-समय पर मुख्य चिकित्सा अधिकारी, कार्यालय, बरेली एवं उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड द्वारा की जाती है। माह अप्रैल 2021 से वर्तमान तक चिकित्सालय द्वारा निस्तारित किये गये बायोमेडिकल वेस्ट की लॉगबुक संलग्न है।

दैनिक समाचार पत्रों में दिनांक 23.05.2021 को बायोमेडिकल वेस्ट के जलाये जाने एवं डम्प किये जाने के सम्बन्ध में प्रकाशित समाचार के सन्दर्भ में अवगत कराना है कि उक्त चिकित्सालय परिसर के अन्तर्गत कोविड-19 की पीपी0ई0 किट/ गत्वज तथा अन्य बायोमेडिकल वेस्ट के डम्प किये जाने तथा जलाये जाने के सम्बन्ध में कोई घटना प्रकाश में नहीं आई है, चिकित्सालय परिसर का चिकित्सालय में तैनात कर्मचारियों द्वारा नियमित रूप से देखरेख की जाती है जिसके कारण किसी भी बाहरी व्यक्ति चिकित्सालय परिसर के अन्दर किसी भी तरह का वेस्ट निस्तारित नहीं कर सकता है, उक्त समाचार में प्रकाशित फोटोग्राफ का गहनता से परीक्षण किये जाने पर पाया गया कि पीपी0ई0 किट के निस्तारण की प्रकाशित फोटोग्राफ चिकित्सालय परिसर की नहीं है, प्रथम दृष्टि शमशान घाट, बरेली की प्रतीत होती है। समाचार पत्र में दूसरी फोटो 300 बैड चिकित्सालय की है जिसमें सफाई कर्मचारी के द्वारा बी0एम0डब्लू0 के पीले बैग को विसंक्रमित (सैनेटाइजेशन) किया जा रहा है।

प्रभारी अधिकारी,
300 शैय्यायुक्त मण्डलीय चिकित्सालय,
बरेली।

पत्रांक- प्र0अधि0/300 शैय्या0/2020-21/
1- प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-
मुख्य चिकित्सा अधिकारी, बरेली।

तददिनांक

प्रभारी अधिकारी,
300 शैय्यायुक्त मण्डलीय चिकित्सालय,
बरेली।

(V.K. Royput-)
ASO
U PCB

(Dr D.K. Som)
CP&B, RD LKA

(Rohit Singh)
R.O. U.P.P.C.B

08/01/21

ASO City

Dr Harpal Singh
ASO

Compliance status of Biomedical waste disposal in Regional Office Bareilly.

In compliance of order passed by Honorable National Green Tribunal in O.A. no 180/2021 "Mukul Kumar V/s Government of UP State & Others." on dated 27-07-2021 regarding compliance status of Biomedical waste rule-2016 in Regional office Bareilly, In compliance of above order point wise status of compliance in Regional office U.P. Pollution control board Bareilly as under-

1. There are four districts Bareilly, Sahjahanpur, Pilibhit and Badaun situated in Regional office Bareilly. Biomedical waste generated from the Health care facilities situated in these districts collected and disposed by mainly two common biomedical waste treatment facilities (M/s S.P. Green Environment Waste Management LLP, Village Salpur Navadiya, Meeranpur Katra, Tehshil Tilhar, District Sahjahanpur and M/S Enviarad Medicare Pvt. Ltd. Road No 04, Parsakhera, Bareilly) situated in regional office Bareilly. Regular inspection of these CBWTF have been conducted by regional office Bareilly and presently both CBWTF have valid consents under Water (prevention and control of pollution) Rules 1974 and Air (prevention and control of pollution) Rules 1981. Inspection of CBWTF M/s S.P. Green Environment Waste Management LLP, Village Salpur Navadiya, Meeranpur Katra, Tehshil Tilhar, District Sahjahanpur conducted by joint committee on dated 07-09-2021, inspection report has been submitted along with joint report. Inspection of other CBWTF M/S Envirad Medicare Pvt. Ltd. Road No 04, Parsakhera, Bareilly was conducted by regional office U.P. pollution control board Bareilly on dated 03-08-2021 on the basis of inspection report point wise status report of concern CBWTF M/S Envirad Medicare Pvt. Ltd. Road No 04, Parsakhera, Bareilly annexed at annexure B-1 of this report.
2. There are 1457 HCF are identified out of which all identified HCF have been registered agreement with common biomedical waste treatment facilities and 1168 HCF have valid authorization from the Board. District wise compliance status of HCF's are enclosed as annexure B-2 of this report.
3. Regular inspection of HCF conducted by regional office U.P. Pollution control Board along with health department and appropriate action taken against defaulter health care facilities.
4. District Level Environmental Committee conduct regular monthly review meeting for compliance status of different environmental issues in Chairmanship of District Magistrates. During meeting committee also review status of compliance of disposal of biomedical waste generated from HCF's and CBWTF. Earlier review meeting in district Bareilly conducted on dated 24.08.2021, Sahjahanpur 22.09.2021, Badaun 21.09.2021 and in Pilibhit on dated 20.09.2021.

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(R.P.)

Comprehensive Status of M/s Envirad Medicare Pvt. Ltd., Road No.-4, Prasakhera Bareilly

1.	Name & Address of Industry	M/s Envirad Medicare Pvt. Ltd., Road No.-4, Prasakhera Bareilly		
2.	Date of Inspection/Inspections	03.08.2021		
3.	Nature of Industry Sugar/Distillery/Paper....	CBWTF		
4.	Category of Industry L/M/S	Small		
5.	Operational Status	Operational		
6.	Capacity of Incinerator	100 Kg/Hr.		
	Capacity of Autoclave	50 Kg /Hr.		
	Capacity of Shredder	100 Kg/Hr.		
7.	By/Product	Nil		
8.	Status of Water Consent	Up to Year 2021	compliance status	Compiled
9.	Status of Air Consent	Up to Year 2021	compliance status	Compiled
10.	Source of Water	Tube well		
11.	Utilization of Water Process/Floor Washing/ Boiler/Cooling etc.	APCS & Domestic Use.		
12.	Details of ETP installed (Mention units of ETP)	ETP comprises of collection tank, oil and grees trap Equalization tank, chemical dosing tank, Tube settler, Dual Media Filter, Activated Carbon Filter, Clear water storage Tank, Sludge drying beds (02 Nos.)		
13.	Effluent Quantity (KL/Day)	Approx 2.5 KLD		
14.	Quality of Treated Effluent (BOD, COD, TSS, TDS, Oil & Grease, any other specific parameter)	The analysis report attached as Annexure-I		
15.	Point of Discharge and Final Discharge	Treated waste water is reused in venture scrubber during inspection no effluent discharge.		
16.	STP Status for domestic effluent	Septic tank/Soak pit		
17.	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Applied		
18.	Whether unit is being assessed for water cess	Not applicable after GST Act 2017		
19.	Whether water meter installed on tube well	Yes, Installed		
20.	Source of Air Pollution	Incinerator, D.G. Sets		
21.	Details of Fuel Used	PNG for Incinerator & diesel for DG Set		
22.	Details of APCS & Stack	Quenching, Ventury Scrubber, Droplet separator and mist		

	Height	eliminator, 30 meter stack from ground level
23.	Details of DG Set (Whether installed acoustic enclosure)	62.5 KVA equipped with acoustic enclosures.
24.	Quantity of Hazardous Waste (Ton/Day)	Approx 15 Ton/Annum
25.	Status of BMW Authorisation	Granted and valid upto 31.12.2021
26.	Details of measurement of effluent at outlet of industry (Whether installed Electromagnetic flow meter)	Yes, Electromagnetic flow meter installed
27.	Whether any Bypass arrangement	No Bye pass arrangement was found.
28.	Any other specific remarks	During inspection ETP and APCS was found in proper function. During inspection sample of waste water after treatment from ETP was collected and tested in U.P.P.C.B. Laboratory, ETP outlet sample was found as per EPA 1986 norms, As per analysis report dated 11.08.2021 parameters like BOD-24mg/Lt., COD-176mg/Lt., Oil & Grease-02mg/Lt., Suspended Solid-92MG/Lt. and stack monitoring of incinerator was carried out during inspection as per stack monitoring report dated 11.08.2020-21 the parameter particulate matter-46.74mg/Nm ³ , which is as per EPA standard. Effluent analysis report and Stack Monitoring Report attached as annexure-I&II. During visit, it was observed that primary chamber and secondary chamber are maintained temperature of 828°C and 1061°C respectively. During inspection observed value of online flue gas analyser CO ₂ -0.097% and CO ₂ -2%

Enclosed-As above


(Sunil Singh Chauhan)
Scientific Assistant


(Vimal Kumar Rajput)
Assistant Scientific Officer


(Shashi Vindkar)
AEE


Regional Officer



REGIONAL LABORATORY OFFICE BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awasth Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 13071661/Bareilly/2021

Date: 11/08/2021

- 1- Name of Industry: ENVARAD MEDICARE PVT LTD
- 2- Address of Industry: ENVIRAD MEDICARE PVT. LTD. ROAD NO.-04, PARSAKHERA, INDUSTRIAL AREA, BAREILLY, BAREILLY,
- 3- District: Bareilly
- 4- Description about sampling point: Final Outlet of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Shashi Vindkar A.E.E. & Sunil Singh Chauhan S.A
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 L , Plastic Jerican.
- 9- Date of Sample Collection: 03/08/2021
- 10- Analysis Indented by: RO Bareilly
- 11- Date of sample receipt in Lab: 05/08/2021

Parameter/Method Name	Unit	Results	Detection Range
pH, 4500 H B Electronic method	-	6.5	02-12
Oil Grease	-	2.0	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	92.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1494.0	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	24.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	176.0	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per-A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by

[Bipin Kandpaal(SA)]

Authorized by

VIMAL
KUMAR
RAJPUT

Vimal Rajput ASO

ROHIT SINGH
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by ROHIT SINGH
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Regional Officer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

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General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

1	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		a	b	c	d
1	Color and Odor	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatablea solids, max. 3 mm
4	2(***)	*	*	*	*
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above receiving water temperature	-	-	Shall not exceed 5°C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH3) mg/l,Max	100	-	-	100
11	Free amonia (as NH3)mg/l, Max	5	-	-	5
12	3Biochemical Oxygen Demand I[3 days at 270C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Murcury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	0.1	2	-	1
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	5
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	2(***)	*	*	*	*
25	2(***)	*	*	*	*
26	2(***)	*	*	*	*
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	2(***)				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	0	-
31	2 (***)	*	*	*	*
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C6H5OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁷ 10 ⁻⁶	10 ⁻⁸ 10 ⁻⁷	10 ⁻⁷ 10 ⁻⁶
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent

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REGIONAL LABORATORY OFFICE BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

Stack Emission Test Report

Ref No.13054618/Bareilly/2021

Date: 05/08/2021

- 1- Name & Address of Industry: Envirad Medicare Pvt Ltd (CWTF)
- 2- Sample Collected By: Sunil Singh Chauhan ,SA
- 3- Date of Monitoring: 03/08/2021
- 4- Source of Sampling: Stack
- 5- Stack attached to: Incinerator
- 6- Stack Height: 105 Feet
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 100Kg/hr (Incinerator)
- 9- Fuel used: PNG
- 10- Quantity of Fuel used: 03 Cubic meter/day
- 11- Flue Gas Velocity: 7.88 m/sec
- 12- APCS if any: Ventury wet Scrubber
- 13- Other remarks (if any): N.A.
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/Nm ³	46.74	50

Analysed by-

[Sunil Kumar SA]

Authorised Signatory-

VIMAL KUMAR
RAJPUT

Vimal Rajput ASO

ROHIT SINGH Digitally signed
by ROHIT SINGH
Date:
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Regional Officer

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Summary of Status (Government/Private) Bio-Medical Waste Rules, 2016

Sl. N.	Name of Regional Office	Name of District	Total No Of HCFs		No Of Beds	No. of HCFs valid authorization	No. of HCF Member CBWTF	No. of Authorization under process	No. of Authorization application rejected	If not having authorization then action taken	
			Bedded HCFs	Non Bedded HCFs						No. of HCF'S notice issued for the renewal of Authorization	No. of Defultor HCF'S Imposed Environmental compensation
1	2	3	4	5	6	7	8	9	10	11	12
1	Bareilly	Bareilly	458	302	11237	644	760	3	2	111	4
2	Bareilly	Shahahanpur	171	110	2499	218	281	3	2	58	0
3	Bareilly	Pilibhit	98	139	1281	196	237	1	0	40	0
4	Bareilly	Badaun	149	30	1998	110	179	2	0	67	0
5		Total	876	581		1168	1457	9	4	276	

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कार्यालय जिलाधिकारी, बरेली

पत्रांक 440 / 29-5 (जि०पर्या०प्लान) दिनांक बरेली 37 2021
15/05

सेवा में,

- 1- नगर आयुक्त नगर निगम, बरेली।
- 2- उपर जिलाधिकारी पञ्चायत, बरेली।
- 3- पुलिस अधीक्षक पञ्चायत, बरेली।
- 4- मुख्य जिलाधिकारी, बरेली।
- 5- जिला अर्थ एवं सख्याधिकारी, बरेली।
- 6- जिला पंचायत राज अधिकारी, बरेली।
- 7- क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड, बरेली।
- 8- अधिशासी अभियंता, लोक निर्माण विभाग, बरेली।
- 9- अधिशासी अभियंता सिंचाई विभाग, बरेली।
- 10- अधिशासी अभियंता स०प्र० अरि निगम, बरेली।
- 11- तन्वीय गरीबपन अधिकारी, बरेली।
- 12- जिला जलन अधिकारी, बरेली।
- 13- समस्त अधिशासी अधिकारी, नगर पालिका / नगर पंचायत बरेली।

विषय:- नग० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ०ए० सं० 360/2018 में पारित आदेश दिनांक 19-09-2020 एवं 29-01-2021 का तत्कालिक रूप से अनुपालन कराये जाने के सम्बन्ध में।

नग० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ०ए० सं० 360/2018 में पारित आदेश दिनांक 19-09-2020 एवं 29-01-2021 का तत्कालिक रूप से अनुपालन कराये जाने के सम्बन्ध में आपको अवगत कराना है कि District Environment Plan के निरूपण एवं क्रियान्वयन सम्बन्धी नग० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा दिनांक 26-09-2019 को नाथ्यम से पारित किये गये आदेशों का अनुपालन सुनिश्चित कराये जाने के दृष्टिकोण से राष्ट्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा पुनः अपने पत्र सं०- इन्डल नम्बर B-31011/BMW (42.55)/2021/WMD-1 Date 24-05-2021 (छाया प्रति संलग्न) नाथ्यम से District Environment Plan तैयार करने हेतु Template का प्रारूप प्रेषित किया गया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड के द्वारा निर्धारित Template के प्रारूप के अनुसार जल्द बरेली के District Environment Plan गिम्नानुसार अधिकारियों के द्वारा तैयार किया जाना है-

District Environment Plan से सम्बन्धित विवरण

बिन्दु सं०	बिन्दु का विवरण	सम्बन्धित विभाग का नाम	सूचना देने वाले अधिकारी/विभाग का नाम
1	2	3	4
1.0	Disrict Profile	सांख्यिकी विभाग	जिला अर्थ एवं सख्याधिकारी, बरेली
2.0	Indicative Gap Analysis and Plans for complying with Waste Management Rules.		
2.I	Solid Waste Management	नगर निगम/नगर पालिका/नगर पंचायत/पंचायती राज विभाग।	नगर आयुक्त नगर निगम, बरेली/समस्त अधिशासी अधिकारी नगर पालिका/नगर पंचायत/जिला पंचायत राज अधिकारी।
2.II	Plastic Waste Management.	नगर निगम/नगर पालिका/नगर पंचायत	नगर आयुक्त नगर निगम, बरेली/समस्त अधिशासी अधिकारी नगर पालिका/नगर पंचायत
2.III	C&D Waste Management.	नगर निगम/नगर पालिका/नगर पंचायत/लोक निर्माण विभाग	नगर आयुक्त नगर निगम, बरेली/समस्त अधिशासी अधिकारी नगर पालिका/नगर पंचायत/अधिशासी अभियंता लोक निर्माण विभाग (समस्त निर्माण एजेंसी से सूचना प्राप्त करके उपलब्ध कराये।)
2.IV	Bio-Medical Waste Management	स्वास्थ्य विभाग/प्रदूषण नियंत्रण बोर्ड बरेली।	मुख्य जिलाधिकारी, बरेली/क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड बरेली।

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2.V	Hazardous Waste Management.	प्रदूषण नियंत्रण बोर्ड बरेली	क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड बरेली
2.VI	E- Waste Management	नगर निगम/ प्रदूषण नियंत्रण बोर्ड बरेली।	नगर आयुक्त नगर निगम बरेली/ क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड बरेली।
3.0	Air Quality Management.	प्रदूषण नियंत्रण बोर्ड बरेली/ परिवहन विभाग/ यातायात विभाग।	क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड बरेली/ सम्भागीय परिवहन अधिकारी/ प्रभारी यातायात
4.0	Water Quality Management.		
4.1	Water Quality Monitoring.	जल निगम/ सिंचाई विभाग/ प्रदूषण नियंत्रण बोर्ड बरेली/ नगर निगम/ पंचायती राज विभाग।	नगर आयुक्त नगर निगम/ अधिशासी अभियन्ता जल निगम/ अधिशासी अभियन्ता सिंचाई विभाग/ क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड बरेली/ जिला पंचायत राज अधिकारी।
4.2	Domestic Sewage	नगर निगम/ नगर पालिका/ नगर पंचायत/ प्रदूषण नियंत्रण बोर्ड बरेली/ सिंचाई विभाग/ जल निगम/ पंचायती राज विभाग।	नगर आयुक्त नगर निगम बरेली/ अधिशासी अधिकारी नगर पालिका/ नगर पंचायत/ अधिशासी अभियन्ता जल निगम/ अधिशासी अभियन्ता सिंचाई विभाग/ क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड बरेली/ जिला पंचायत राज अधिकारी।
5.0	Industrial Wastewater Management	नगर निगम/ नगर पालिका/ नगर पंचायत/ प्रदूषण नियंत्रण बोर्ड बरेली/ सिंचाई विभाग/ जल निगम।	नगर आयुक्त नगर निगम बरेली/ अधिशासी अधिकारी नगर पालिका/ नगर पंचायत/ अधिशासी अभियन्ता जल निगम/ अधिशासी अभियन्ता सिंचाई विभाग/ क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड बरेली।
6.0	Mining Activity Management Plan.	खनन विभाग।	जिला खनन अधिकारी बरेली
7.0	Noise Pollution Management Plan	प्रदूषण नियंत्रण बोर्ड बरेली/ परिवहन विभाग/ यातायात विभाग।	क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड बरेली/ सम्भागीय परिवहन अधिकारी/ प्रभारी यातायात।

अतः आपको निर्देशित किया जाता है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा दिनांक 24-05-2021 के माध्यम से सलगन Template के ब्राह्मण में अपने विभाग से सम्बंधित सूचना तैयार कर एक सप्ताह के अन्दर सचिव जिला पर्यावरण समिति/ प्रभागीय उपाधिकारी वन एवं वन्यजीव प्रभाग, बरेली को उपलब्ध कराना सुनिश्चित कर।
संलग्नक:- उपरोक्तानुसार।

(नितीश कुमार)

अध्यक्ष जिला पर्यावरण समिति/ जिलाधिकारी
बरेली।

पत्रांक 440 / उक्तदिनांकित

प्रतिलिपि:- जिला पर्यावरण समिति/ प्रभागीय उपाधिकारी वन एवं वन्यजीव प्रभाग, बरेली को इस निर्देश के साथ प्रेषित District Environment Plan तैयार कर अर्वाहस्ताक्षरी के समक्ष प्रस्तुत करना सुनिश्चित करे।

(नितीश कुमार)

अध्यक्ष जिला पर्यावरण समिति/ जिलाधिकारी
बरेली।

कार्यालय जिलाधिकारी, बरेली

पत्रांक ५०५ /ओ०ए०संख्या-180/2021

दिनांक ०७/०८/२०२१

1. मुख्य चिकित्सा अधिकारी, बरेली।
2. प्रभागीय वनाधिकारी/ वन एवं वन्य जीव प्रभाग, बरेली।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बरेली।

विषय:- मा० एन०जी०टी० द्वारा ओ०ए० संख्या 180/2021 मुकुल कुमार बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 27.07.2021 का अनुपालन सुनिश्चित कराये जाने के सम्बन्ध में।

मा० एन०जी०टी० द्वारा ओ०ए० संख्या 180/2021 मुकुल कुमार बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में जैव चिकित्सा अपशिष्ट के निस्तारण के सम्बन्ध में दिनांक 27.07.2021 को आदेश पारित किये गये हैं। पारित आदेश (छायाप्रति संलग्न) के सुसंगत अंश निम्नवत् है-

".....Accordingly, we direct as follows:

- i) District Magistrate, Bareilly may update District Environment Plan by including the subject of compliance of BMW Rules in the light of para 9 above.
- ii) A four-member joint Committee comprising CPCB, State PCB, District Magistrate, Bareilly and the Nodal Officer, Biomedical Waste Department of Medical and Health, Kaiserbagh, Lucknow, UP. may ascertain the status of compliance of BMW Rules, 2016, orders of this Tribunal dated 23.04.2021 in O.A. No. 72/2020 and order dated 19.03.2021 in O.A. No. 110/2020 and the CPCB Guidelines on the subject. The Committee may also look into the GPS data of the vehicles used by the Facility. The joint Committee may furnish its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.
- iii) The Oversight Committee constituted by this Tribunal to monitor compliance of directions of this Tribunal on environmental issues in the State of UP, headed by Justice SVS Rathore, former Judge of the Allahabad High Court, may furnish a report about the compliance status in the State of UP within two months by e-mail in same manner as in above direction.
- iv) CPCB may compile information about compliance status of Rules, orders of this Tribunal referred to earlier and CPCB guidelines by organizing VC interaction with the PCBs/PCCs and Health Departments of all the States/UTs. Such Video conference may be held within one month and report furnished to the Tribunal within three months by e-mail in same manner as in above direction.

.....
A copy of this order be forwarded to the CPCB, State PCB, District Magistrate, Bareilly, Nodal Officer, Biomedical Waste Department of Medical and Health, Kaiserbagh Lucknow, UP, Health Secretaries of all the States/UTs, all District Magistrates, PCBs and PCCs and Justice SVS Rathore, former Judge Allahabad High Court"

P.T.O.

कार्यालय जिलाधिकारी, शाहजहाँपुर

पत्रांक 422 /ओ0ए0संख्या-180 / 2021

दिनांक 11/09/2021

1. मुख्य चिकित्सा अधिकारी, शाहजहाँपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली।

विषय:- मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या 180 / 2021 मुकुल कुमार बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 27.07.2021 का अनुपालन सुनिश्चित कराये जाने के सम्बन्ध में।

मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या 180 / 2021 मुकुल कुमार बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में जैव चिकित्सा अपशिष्ट के निस्तारण के सम्बन्ध में दिनांक 27.07.2021 को पारित आदेश के अनुपालन हेतु सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र संख्या एच-64133 / सी-7 / ओ0ए0 नं0-180 / 2021 दिनांक 05.08.2021 (छायाप्रति, संलग्न) के अनुसार जनपद शाहजहाँपुर में स्थित सी0बी0डब्लू0टी0एफ0 का निरीक्षण संयुक्त रूप से जिला प्रशासन, स्वास्थ्य विभाग, बरेली, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा किया जाना है।

उपरोक्त आदेश का अनुपालन अक्षरशः सुनिश्चित किये जाने हेतु आपको निर्देशित किया जाता है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं नोडल अधिकारी, बायो मेडिकल एण्ड हैल्थ, कैसरबाग लखनऊ से समन्वय स्थापित करते हुये अनुपालन आख्या दो माह के अन्तर्गत मा0. राष्ट्रीय हरित अधिकरण के e-mail - judicial-ngt@gov.in पर अपलोड कराते हुये, की गयी कार्यवाही से अद्योहस्ताक्षरी को अवगत कराया जाना सुनिश्चित करे।

संलग्नक:-उपरोक्तानुसार।


जिलाधिकारी
शाहजहाँपुर
0/2

प्रतिलिपि:-निम्नलिखित को अग्रिम आवश्यक कार्यवाही हेतु:-

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. नोडल अधिकारी, बायो मेडिकल वेस्ट, डिपार्टमेन्ट ऑफ मेडिकल एण्ड हैल्थ, कैसरबाग लखनऊ।
3. जिला प्रशासन स्तर से नामित अधिकारी ~~जिला प्रशासन, जिलाधिकारी, डिपार्टमेन्ट ऑफ मेडिकल एण्ड हैल्थ, कैसरबाग लखनऊ।~~


जिलाधिकारी
शाहजहाँपुर
0/2